

SECTION II

MATTER FOR : 28.4.2017

COURT NO. : 12

ITEM NO. : 56

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL(CRIMINAL) NO.128-129 OF 2016

Sandeep

...Petitioner

VERSUS

State of Rajasthan and Ors

...Respondents

OFFICE REPORT

The matter above-mentioned was listed before the Hon'ble Court on 05.1.2016, when the following Order was passed:

"Issue notice on the applications for condonation of delay as well as on the special leave petitions."

It is submitted that there are total of Seven (07) common respondents in both the matters. Show cause notice was issued to all the common seven respondents on 14.01.2016.

It is submitted that Mr.Milind Kumar, Advocate has on 21.04.2016 and 02.06.2016 filed vakalatnama and counter affidavit on behalf of common Respondent No.1/State of Rajasthan.(Copy of counter affidavit is included in the SLP paper books)

It is further submitted that Mr.T.Mahipal Advocate has on 21.09.2016 filed vakalatnama on behalf of common respondent Nos. 5 to 7 but he has not filed counter affidavit on their behalf so far.

It is further submitted that Mr. K.V.Mohan, Advocate has 23.09.2016 filed vakalatnama on behalf of common respondent Nos. 2 to 4 but he has not filed counter affidavit on their behalf so far.

Service of show cause notice is complete on all the respondents.

The matters above-mentioned are listed before the Ld.Registrar Court with this office report.

DATED THIS THE 26th DAY OF April, 2017.

ASSISTANT REGISTRAR

Copy to : Mr. Shree Pal Singh, Adv
Mr. Milind Kumar, Adv
Mr. K.V.Mohan, Adv
Mr. T.Mahipal, Adv

ASSISTANT REGISTRAR

SECTION II

MATTER FOR : 08.11.2016

R.COURT NO. : 1

ITEM NO. : 45

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL(CRIMINAL) NO.128-129 OF 2016

Sandeep

...Petitioner

VERSUS

State of Rajasthan and Ors

...Respondents

OFFICE REPORT

The matter above-mentioned was listed before the Ld.Registrar Court on 26.08.2016,when the following Order was passed:

"Respondent No. 1 has already filed counter affidavit.

Ld. Counsel, Mr. Raj Mangal Kumar appearing on behalf of Mr. K.V.Mohan, Advocate-on-record is granted last and final opportunity of one week for filing vakalatnama and counter affidavit on behalf of respondent Nos. 2 to 4.

Ld Counsel appearing for for respondent nos. 5 to 7 is granted four weeks time as last opportunity for filing vakalatnama in English and counter affidavit.

List again on 08.11.2016."

There are total of common 07(Seven) respondents in both the matters.

It is further submitted that Mr.Mr. K.V.Mohan, Advocate has 23.09.2016 filed vakalatnama on behalf of respondent Nos. 2 to 4 but he has not filed counter affidavit on their behalf so far.

It is further submitted that Mr.T.Mahipal Advocate has on 21.09.2016 filed vakalatnama on behalf of respondent Nos. 5 to 7 as per SCR,2013, but he has not filed counter affiavit on their behalf so far.

Service of show cause notice is complete on all the respondents.

The matters above-mentioned are listed before the Ld.Registrar Court with this office report.

DATED THIS THE 27th DAY OF October, 2016.

ASSISTANT REGISTRAR

Copy to : Mr.Shree Pal Singh, Adv
Mr.Milind Kumar,Adv
Mr. K.V.Mohan,Adv
Mr.T.Mahipal,Adv

ASSISTANT REGISTRAR

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (CRIMINAL) NO.128-129 OF 2016

Sandeep

...Petitioner

VERSUS

State of Rajasthan and Ors

...Respondents

OFFICE REPORT

The matter above-mentioned was listed before the Hon'ble Court on 10.05.2016, when the following Order was passed:

"Respondent No. 1 is granted four weeks time for filing counter affidavit.

Ld. Counsel, Mr. Raj Mangal Kumar appearing on behalf of Mr. K.V.Mohan, Advocate-on-record undertakes to file vakalatnama and counter affidavit on behalf of respondent nos. 2 to 4. Be filed within four weeks time. Ld.Counsel for the petitioner to provide complete set of pleadings to the Ld. Counsel for respondent nos. 1 to 4 within one weeks time. Period of four weeks shall reckon thereafter.

Defects in the vakalatnama filed on behalf of respondent nos. 5 to 6 be cured within four weeks time.

List again on 26.8.2016."

It is submitted that there are total of Seven (07) common respondents in both the matters. Show cause notice was issued to all the common seven respondents on 14.01.2016.

It is further submitted that Mr. Milind Kumar, Advocate has filed vakalatnama and counter affidavit on behalf of Respondent No. 1/State of Rajasthan.

It is further submitted that Mr. Shreepal Singh, Advocate has on 22.04.2016 filed proof of dasti service after serving the copy of notice to respondent Nos. 2 to 4, but Mr. K.V.Mohan, Advocate has not filed vakalatnama and counter affidavit on behalf of respondent Nos. 2 to 4 as per order quoted above so far.

It is further submitted that Mr.T.Mahipal Advocate has on 27.06.2016 filed letter stating therein that original vakalatnama was submitted in vernacular language, however English translated copy of the same was also submitted with his signature, hence Vakalatnama on behalf of respondent Nos. 5-7 be taken on record. (copy of the letter enclosed.)

Service of show cause notice is complete on respondent Nos. 1 to 4,6 and 7 and incomplete on respondent No.5 in the matter.

The matter above-mentioned is listed before the Ld.Registrar Court with this office report.

DATED THIS THE 22nd DAY OF August, 2016.

ASSISTANT REGISTRAR

Copy to : Mr.Shree Pal Singh, Advocate
Mr.Milind Kumar, Advocate

ASSISTANT REGISTRAR

SECTION II

MATTER FOR : 10.05.2016

R.COURT NO. : 1

ITEM NO. : 89

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL(CRIMINAL) NO.128-129 OF 2016

Sandeep

...Petitioner

VERSUS

State of Rajasthan and Ors

...Respondents

OFFICE REPORT

The matter above-mentioned was listed before the Hon'ble Court on 16.03.2016, when the following Order was passed:

"Service of respondent nos. 1,6 and 7 is complete but none has entered appearance.

Ld. Counsel for the petitioner to furnish fresh address of respondent nos. 2 to 5 and take fresh steps to effect service on respondent Nos. 2 to 5 within two weeks time. Ld. Counsel has requested for dasti notice. Allowed. Notices accordingly be issued.

Registry to verify the factum of service of respondent no.5 as it is found that vakalatnama has been filed in his behalf in vernacular language and make clear indication in the next date of hearing.

List again on 10.5.2016."

It is submitted that there are total of Seven (07) common respondents in both the matters. Show cause notice was issued to all the common seven respondents on 14.01.2016.

It is further submitted that Mr. Milind Kumar, Advocate has filed vakalatnama on behalf of Respondent No. 1/State of Rajasthan.

It is further submitted A.D.Card duly signed have been received in respect of Respondent No. 6 and 7, but no one has entered appearance on their behalf so far.

It is further submitted that Mr.T.Mahipal Advocate has filed Vakalatnama on behalf of respondent Nos. 5-7, which is in vernacular language hence not taken on record. The defects has been communicated to the counsel vide this Registry's letter dated 22.02.2016, but he has not cured the defects so far.

It is submitted that Mr. Shreepal Singh, Advocate has on 22.04.2016 filed proof of dasti service of serving the copy of notice to respondent Nos. 2 to 4, but no one has entered appearance on their behalf so far.

Service of show cause notice is complete on respondent Nos. 1 to 4, 6 and 7 and incomplete on respondent No.5 in the matter.

The matter above-mentioned is listed before the Ld.Registrar Court with this office report.

DATED THIS THE 05th DAY OF May, 2016.

ASSISTANT REGISTRAR

Copy to : Mr.Shree Pal Singh, Advocate
Mr. Milind Kumar, Advocate

ASSISTANT REGISTRAR

SECTION II

MATTER FOR : 16.03.2016

R.COURT NO. : 1

ITEM NO. : 90

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL(CRIMINAL) NO.128-129 OF 2016

Sandeep

...Petitioner

VERSUS

State of Rajasthan and Ors

...Respondents

OFFICE REPORT

The matter above-mentioned was listed before the Hon'ble Court on 05.1.2016, when the following Order was passed:

"Issue notice on the applications for condonation of delay as well as on the special leave petitions."

It is submitted that there are total of Seven (07) common respondents in both the matters. Show cause notice was issued to all the common seven respondents on 14.01.2016.

It is submitted A.D.Card duly signed have been received in respect of Respondent No. 1/State of Rajasthan and Respondent No. 6 and 7, but no one has entered appearance on their behalf so far.

It is further submitted that neither A.D.Card nor unserved cover containing show cause notice has been received back in respect of Respondent No. 2-5 so far.

It is lastly submitted that Mr.T.Mahipal Advocate has filed Vakalatnama on behalf of respondent Nos. 5-7, which is in vernacular language hence not taken on record. The defects has been communicated to the counsel vide this Registry's letter dated 22.02.2016.

Service of show cause notice is complete on respondent nos. 1, 6 and 7 and incomplete on respondent Nos.2-5 in the matter.

The matter above-mentioned is listed before the Ld.Registrar Court with this office report.

DATED THIS THE 15th DAY OF March, 2016.

ASSISTANT REGISTRAR

Copy to : Mr.Shree Pal Singh, Advocate

ASSISTANT REGISTRAR

